

**E-cts/Cir.No.02/n-Cov/2020**

**Office of the Principal District Judge,  
Principal District Court,  
Villupuram.  
Date: 30.03.2020.**

**C I R C U L A R**

It is hereby informed that, only extremely urgent or emergent matters relating to bail will be taken up for hearing through e-mode. Applications seeking bail should be sent through e-mail in the enclosed format to the following e-mail id between 10.00 a.m. and 2.00 p.m.

**E-Mail: [courtmanagervpm@gmail.com](mailto:courtmanagervpm@gmail.com)**

Online bail applications should be submitted in the prescribed format which will be available for download in the official website of district e-courts portal at <https://districts.ecourts.gov.in/india/tn/viluppuram/notification>. Further it is informed that, applications sent after the prescribed time will be taken up only on the next day. Entry into the court premises will not be entertained without the permission of the undersigned. Therefore, the Advocates are requested not to make any personal appearances for arguments and they should refrain themselves from entering the court in person.

Copy of the F.I.R. (either downloaded or scanned copy) shall also be enclosed along with the On-line Bail application. Applications seeking bail should be accompanied with a valid reason for emergent filing in order to treat such applications as emergent, failing which their bail applications will not be treated as emergent. Advocate counsels representing the petitioner/accused should furnish their contact details (email/whatsapp) without fail in order to facilitate the communication of the order on the bail application.

Sd/-  
**PRINCIPAL DISTRICT JUDGE,  
VILLUPURAM**

Encl: Online Bail application format.

**Online Emergent Petition**  
**In the Court of the Principal District and Sessions Judge, Villupuram**

Dated this the \_\_\_day of March 2020

CrL.M.P.No.\_\_\_\_/2020

in

Crime.No.\_\_\_\_/2020

U/s. 439 Cr P.C.

Sl. No.	Name of Accused and Father Name	Address	Cr.No.	Police Station	Offences & Date of Remand	Name of the Court	Name, Whatsapp mobile no. & email of Advocate with Enrol. No.
1.							
2.							

Kindly furnish a valid reason to treat the application as emergent and please give a brief note on grounds for granting bail in the space given below.

Note:

1. Copy of F.I.R. shall be enclosed.
2. Telegraphic language can be used.